

Misc. CrI. (bail) Case No. 58 of 21

24-02-2021

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioner Abu Raihan apprehending arrest in connection with Tezpur P.S. case no. 298/2021 (corresponding G.R. Case No. 460/21) U/s 386/294/120(B) of IPC.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both.

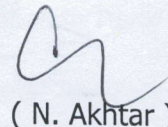
Brief fact of the case is that the minor daughter of the informant allegedly had love affair with accused Afjalur Rahman who was a friend of the present accused/petitioner seeking relief of pre-arrest bail. Accused Afjalur Rahman forcefully obtained some indecent and nude photographs of the minor daughter of the informant and made them viral in social media and consequently the reputation of family of the informant was seriously degraded in the society.

On perusal of the materials available in the case diary it appears to me that the investigating officer has collected incriminating materials in this case which do not justify grant of pre-arrest bail even to the present accused/petitioner in this case.

Consequently, the prayer for pre-arrest bail stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

Additional Sessions Judge
Sonitpur, Tezpur

CD sent
to Tzp P.S.
through B.I.
Tzp.
25/2/21